

Name of the Corporate Debtor	Reliance Broadcast Network Limited	Date of commencement of CIRP	24th Feb 2023	List of creditors as on:	16 October 2023
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Annexure 3 - List of Secured Financial creditors (other than financial creditors belonging to any class of creditors)

SI No	Name of Creditor	Details of Claim received		Details of claims admitted						Amount of Claims not admitted	Amount of Claims under verification	Remarks, if any
		Date of receipt	Amount Claimed	Amt of Claim Admitted	Nature of Claim	Amount covered by security interest	Amount covered by Guarantee	Whether Related Party?	% Voting Share in CoC			
1	HSBC Asset Management (India) Private Limited on behalf of HSBC Credit Risk Fund	09-03-2023	1,50,59,27,288	1,50,59,27,288	Financial Debt	1,50,59,27,288	1,50,59,27,288	No	26.04%	-	-	-
2	HSBC Asset Management (India) Private Limited on behalf of L&T FMP - Series XIV A	09-03-2023	73,83,04,723	73,83,04,723	Financial Debt	73,83,04,723	73,83,04,723	No	12.77%	-	-	-
3	HSBC Asset Management (India) Private Limited on behalf of HSBC Low Duration Fund	09-03-2023	14,41,30,219	14,41,30,219	Financial Debt	14,41,30,219	14,41,30,219	No	2.49%	-	-	-
4	IndusInd Bank Limited	09-03-2023	1,72,27,39,356	1,72,27,39,356	Financial Debt	1,72,27,39,356	1,72,27,39,356	No	29.79%	-	-	-
5	IDBI Trusteeship Services Limited acting as Debenture Trustee for Franklin Templeton Mutual Fund	08-03-2023	1,03,45,28,414	1,03,45,28,414	Financial Debt	1,03,45,28,414	1,03,45,28,414	No	17.89%	-	-	-
6	Reliance Commercial Finance Limited	30-03-2023	80,12,91,568	63,78,27,563	Financial Debt	63,78,27,563	63,78,27,563	No	11.03%	16,34,64,005	-	-
7	Yes Bank Limited	23-03-2023	19,45,95,041	-	Financial Debt*	-	-	No	0.00%	19,45,95,041	-	-
7			6,14,15,16,609	5,78,34,57,563		5,78,34,57,563	5,78,34,57,563		100.00%	35,80,59,046	-	

*As per the form C submitted by the claimant

Security Details:

1 HSBC Asset Management (India) Private Limited on behalf of HSBC Credit Risk Fund

First pari passu charge on all right, title, interest, benefit, claims and demands of the company in relation to the entire current assets (including loans and advances) and non-current assets of the company, both present and future

First and exclusive charge on all present and future rights, title, interest, benefit, claims and demands whatsoever of the company in the Designated Account and the DSRA Account

First and exclusive charge on all the amounts made available in the Designated Account and DSRA for the benefit of Debenture Holders, from time to time, including any Permitted Investments utilising the said monies and any interest earned thereon.

Put Option Agreement executed by Reliance Capital Limited and Reliance Broadcast Network Limited (Corporate Debtor), in favour of the Debenture Trustee (acting on behalf of HSBC Asset Management (India) Private Limited)

4 IndusInd Bank Limited for Claim of INR 1,14,42,54,680 for towards term loan facilities

First pari passu charge on the entire movable fixed assets of the Company, both present and future

First pari passu charge on the entire current and non-current assets of the company, both present and future

Pledge of 2,34,38,095 shares of Reliance Broadcast Network Limited equivalent to 29.5% stake, held by Reliance Entertainment Networks Private Limited erstwhile known as Reliance Land Private Limited (since invoked)

Corporate Guarantee by Reliance Capital Limited

IndusInd Bank Limited for Claim of INR 57,84,84,676 for Cash Credit/Working Capital

First pari passu charge on whole of movable fixed assets including plant and machinery, both present and future

First pari passu charge on the whole of the current assets, both present and future

Corporate Guarantee by Reliance Capital

5 IDBI Trusteeship Services Limited acting as Debenture Trustee for Franklin Templeton Mutual Fund

First pari passu charge on all right, title, interest, benefit, claims and demands of the company in relation to entire movable and fixed assets of the Company, both present and future

First pari passu charge on all right, title, interest, benefit, claims and demands of the company in relation to the entire current assets (including loans and advances) and non-current assets of the company, both present and future

Put Option Agreement executed by Reliance Capital Limited and Reliance Broadcast Network Limited, in favour of the IDBI Trusteeship Services Limited (acting as Debenture Trustee for Franklin Templeton Mutual Fund)

6 Reliance Commercial Finance Limited

Residual charge by way of hypothecation on purchased assets, book debts, movable assets including machinery and equipment including tangible assets such as raw materials, semi finished assets and finished goods and subservient charge on all current assets

7 Yes Bank Limited

First Pari-passu charge on all fixed assets, non-current assets (excluding investments) & current assets, revenue, cash flows and bank accounts both present and future

Counter Indemnity and letter of Comfort from Reliance Capital

Notes

1) The list of Financial Creditors is as per claims received in Form C till 16th October 2023

2) The claims admitted are based upon a verification of proof of claims and are subject to revision/ substantiation/ modification on the basis of any additional information/evidence/clarification/ revised claim being received from the respective creditors.

3) The claim(s) have been admitted basis verification of information/ documents provided by the respective claimants